

### Steps taken to Assist the Poor

1962. SHRI U. TAMBHAI H. PATEL : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state : what steps are being taken by Government to help and assist the poor and weaker sections of society so that they can get all facilities such as engagement of Government lawyers and pleaders, non-payment of court fees and all other expenses and the details thereof ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : Government, by a Resolution dated 16th September, 1980, constituted a small High Powered Committee for formulation and implementation of comprehensive legal aid schemes under the Chairmanship of Shri Justice P. N. Bhagwati, Judge of the Supreme Court. The Committee has formulated a Model Scheme for being adopted by the State Governments and Union Territory Administrations. Under the Model Scheme prepared by the Bhagwati Committee, every citizen whose income from all sources does not exceed Rs. 5,000/- per annum shall be eligible for free legal services. This limitation as to income shall not apply in cases of disputes where one of the parties belongs to Scheduled Castes, Scheduled Tribes, *Vimukta Jatis* and Nomadic Tribes or is a woman or a child.

Para 4 (1) of the Model Scheme stipulates that it shall be the duty of the State Legal Aid and Advice Board to take steps to establish a legal aid programme in the State for providing free legal services to the weaker sections of the community in the State and it shall endeavour to arrange for provision of free legal services, including legal aid in any proceedings in any court or before any public authority, subject to the provisions of any scheme or

rules framed by the Board. This includes generally all the facilities such as engaging of lawyer and litigation expenses. The Committee has also set up a Public Interest Cell to liaise with, initiate and support weaker sections of the community.

### Additional Power Generation Capacity

1963. SHRI B.V. DESAI ; Will the Minister of ENERGY be pleased to state :

(a) whether his Ministry has stepped up the rate of addition to the power producing capacity ;

(b) if so, what will be total additional power capacity to be increased during the current financial year and how much it will be more in comparison to the last financial year ;

(c) if so, what is the total investment that has been made for the purpose ; and

(d) how much has already been achieved and by what time Government are confident to improve the power position in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN) : (a) Yes, Sir.

(b) 3500 MW of Power Generating capacity is likely to be added during the current financial year as against an addition of 2175 MW during 1981-82.

(c) An outlay of Rs. 264319 lakhs has been approved for the power generation schemes for the year 1982-83.

(d) In the current year 370 MW of capacity has been commissioned

so far. While preparing the five year plan, planning is done to balance the demand and supply position by the end of the Five Year Plan. The shortages occur due to delay in commissioning of new generating units on account of many constraints such as shortage of funds escalation in prices, delays in delivery of equipment and materials etc. The endeavour always is, therefore, to match the supply to demand.

#### Setting up Gas-based Fertiliser Plant at Dewas or Shajapur M.P.

1964. SHRI PHOOL CHAND VERMA : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the proposal for selecting a site for setting up a Fertiliser Plant in Madhya Pradesh has been examined;

(b) the factors taken into account, while selecting the site;

(c) whether the case of Dewas or Shajapur as a suitable site for opening a fertiliser factory has been considered; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH) : (a) The Site Selection Committee appointed by the Government has already examined the suitability of the various possible sites suggested by the Government of Madhya Pradesh for the one gas-based fertilizer plant to be set up in that State.

(b) In its examination of the site, the Committee has taken into account the availability of infrastructure, environmental factors, the techno-economic and other relevant considerations.

(c) No, Sir.

(d) Does not arise.

#### Setting up Earth Station in North East Region

1965. SHRI CHINGWANG KONYAK : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that a scheme to provide extension of television network and for setting up earth station in the north-east region had been formulated;

(b) if so, the funds earmarked for the purpose and the period of its implementation?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SAHNE) (a) and (b). A Special Plan for TV Coverage in the North East Region was drawn up by the Ministry, for an amount of Rs. 25.7 crores, consisting of a Plan for Rs. 15.20 crores in the VI Plan. The Plan has been approved by the Planning Commission. A Scheme costing Rs. 7.00 crores is proposed to be implemented during the VI Plan.

#### Utilisation of INSAT

1966. SHRI P.M. SAYEED :  
SHRIMATI KISHORI SINHA :  
DR. KRUPASINDHU BHOI :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state ;

(a) whether a series of research and evaluation studies are being considered to ensure adequate television coverage of the rural areas in the first phase of the scheme of utilising the Indian National Satellite;

(b) what are the districts that are being covered in the first phase of the INSAT television programme ;